

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 271/GT/2014**

Subject : Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.

**Petition No. 279/GT/2014**

Subject : Determination of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) from 1.4.2014 to 31.03.2019

Date of Hearing : **20.5.2016**

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : West Bengal State Electricity Distribution Company Ltd. (and 18 others)

Parties present: Shri Ajay Dua, NTPC  
Shri T. Vinodkumar, NTPC  
Shri Bhupinder Kumar, NTPC  
Shri Rajeev Chaudhary, NTPC  
Shri Varun Shankar, Advocate, TPDDL  
Shri Alok Shankar, Advocate, TPDDL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Jayaprakash, TANGEDCO  
Shri R.B. Sharma, Advocate, GRIDCO, BSPHCL, BRPL  
Shri Manish Garg, UPPCL, BYPL  
Shri Abhishek Srivastava, BYPL  
Shri Kanishk Khetrpal, BRPL  
Shri Nishant Grover, BYPL  
Shri Sanjay Srivastava, BRPL  
Shri S.R. Sarangi, GRIDCO  
Shri Sukhjinder Singh

**Record of Proceedings**

Petition No. 271/GT/2014 has been filed by the petitioner, NTPC for revision of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) (the generating



station) for the period from 1.4.2009 to 31.3.2014 after truing up exercise in terms of Regulation 6(1) of the 2009 Tariff Regulations and Petition No. 279/GT/2014 has been filed by the petitioner for determination of tariff of the generating station for the period from 1.4.2014 to 31.3.2019 in terms of the provisions of the 2014 Tariff Regulations. Both the petitions have been clubbed together and taken up for hearing.

2. During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be determined as claimed in the petition.

3. The learned counsels appearing for the respondents BRPL, UPPCL and TANGEDCO referred to their reply and made submissions on the claims made by the petitioner, namely, the additional capital expenditure claims, land compensation, 3D bunker level indicator and Target Availability of the generating station.

4. The learned counsels appearing for the respondents, BYPL and TPDDL sought time to file its reply in the matter. The representative of the petitioner sought liberty to file its rejoinder to the said replies of the respondents as and when received.

5. The Commission after hearing the parties directed the petitioner to file additional information on the following, on affidavit, on or before 20.6 2016, with advance copy to the respondents:

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- (a) Certificate to the effect that all assets of the gross block as on 31.3.2013 and 31.3.2014 are in service. In case any asset has been taken out from service, the same shall be indicated along with the date of putting the asset in use, the date of taking out the asset from service, along with the depreciation recovered
- (b) Justification for the increase in expenditure to ₹154.32 lakh for "Tower light in Ash Dyke and Ash Brick plant" during 2012-13 as against the approved expenditure of ₹120.00 lakh.
- (c) Justification for the mismatch in the expenditure approved for 3 locomotives (₹2043.46 lakh) as against the expenditure claimed in the petition (₹3065.42 lakh).
- (d) Justification for the expenditure towards "3D bunker level system".
- (e) Documentary evidence to indicate that the assets relating to the Scheme for supply of power within 5 Km radius of the generating station has been handed over to the discoms of the State.



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- i. Detailed justification for considering the weighted average GCV of the coal with relevant documents viz. third party sampling report of the received coal and the GCV of coal on “as received” basis for computation of energy charges.
  - ii. Basis for considering 83% of Plant availability along with details of coal linkage and the coal made available by CIL against the linkage.
  - iii. Detailed computation of the effective tax rate for arriving at RoE of 23.9394% for the period 2014-19
  - iv. Impact of each item of additional capital expenditure on the life extension of the generating station.
  - v. Justification for the expenditure claimed towards Wagons (58 nos) and the relevant provision of the regulation under which the same has been claimed.
  - vi. Details of the claims made and the amount received against cancellation of the contract for Dry ash evacuation system.
6. The Commission directed the respondents to file its replies, with copy to the petitioner, on or before 27.6.2016 and rejoinder, if any, by the petitioner by 4.7.2016. No extension of time shall be granted for any reason whatsoever. In case the documents/replies/rejoinder are not filed the due date mentioned, the matter shall be disposed of based on available records.
7. Subject to the above, order in the petitions were reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

